

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH ' C ' NEW DLEHI**

**BEFORE SHRI G.S. PANNU, VICE-PRESIDENT
AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No. 128 & 9591/Del/2019
Assessment Year: 2015-16 & 2016-17**

Eros Grand Resorts & Hotels P. Ltd., vs. ACIT Circle 8(2),
13A, Mayur Vihar, District Centre, New Delhi
Phase-1, New Delhi

PAN : AABCE6575G
(Appellant)

(Respondent)

Appellant by : Sh. R.K. Kapoor, CA
Respondent by: Sh. M. Baranwal, Sr. DR

Date of hearing: 10/02/2021
Date of order : 10/02/2021

ORDER

PER G.S. PANNU, V.P.

These appeals by the assessee for the assessment years 2015-16 and 2016-17 are directed against the orders of Ld. CIT(A)-3, New Delhi dated 22.01.2018 and 21.10.2019.

2. The learned counsel for the assessee, vide its letter dated 22.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". Certificates to

this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 have also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in presence of parties on 10th February, 2021.

Sd/-
(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE- PRESIDENT

Dated: 10/02/2021
'aks'